

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1883

ANSWERED ON:05.12.2006

SECURITY CLEARANCE TO SEZ PROJECTS

Chinta Mohan Dr. ;Gaikwad Shri Eknath Mahadeo;Mane Smt. Nivedita;Suman Shri Ramji Lal

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether foreign nationals are coming to India for setting up of industrial units under Special Economic Zone Scheme;
- (b) if so, whether Minister of Home Affairs has scrutinised foreign investment proposals on security grounds as reported in The Times of India dated October,30, 2006;
- (c) if so, the details of security clearances so far given and pending with the Government for foreign investments;
- (d) whether the Government proposes to simplify the security clearance procedure to avoid delay; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

- (a): As per available information, no proposals have been received from Foreign Nationals for setting up of industrial units under the Special Economic Zones Scheme.
- (b) to (e): As per provisions contained in the Special Economic Zone Act, 2005, the Board of Approvals, wherein the proposals to establish Special Economic Zones are considered, includes representatives of the Ministry of Home Affairs and the Ministry of Defence. Some proposals in sensitive areas/sectors are looked at from security point of view.